

30/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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Dismissed Date-14/05/2002

O.A/T.A No. 82/2000

R.A/C.P No. 45/2001

E.P/M.A No.

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SECTION OFFICER (Judl.)

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. 82/2000

OF 199

Applicant(s) Sri K.S. Meimi

Respondent(s) Union of Indi and oes.

Advocate for Applicant(s) Mr. B.K. Sharma.

Mr. S. Sarma.

Advocate for Respondent(s) Mr. U.K. GOSWAMI

C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
Unlisted	28.2.00	There is a reference Adm to 21.3.00.
456251 20.2.2000 S. Sarma 25/2/2000	2.3.2000	Heard Mr S.Sarma, learned counsel for the applicant and Mr A.Deb Roy, learned Sr.C.G.S.C for the respondents. As agreed by both sides this application is disposed of at the admission stage. The applicant is a retrenched census employee and in this application he prays that he may be appointed against any vacancy in Group C posts that may occur in connection with the census operation of 2000 in the office of the Director of Census Operation, Manipur. The learned counsel for the parties submit that the case is squarely covered

contd..

(2)

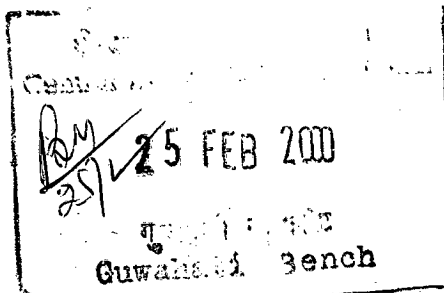
O.A. 82/2000

Notes of the Registry	Date	Order of the Tribunal
	2.3.2000	by the decision of the Tribunal dated 20.1.2000 in O.A.No.415 of 1999, C.I. Singh vs. Union of India and others. In this order it was held : ".....It is agreed by the counsel for the parties that as per the decision of the Apex Court in Government of Tamil Nadu and another vs. G.Md.Ammendden and others (1999) 7 SCC 499, the applicant is entitled to get the appointment when the new vacancy will arise. As per the said decision the learned counsel for the parties submit that the applicant may be absorbed in the vacancy that will occur for Census of 2000, in a suitable post which he is entitled to following the judgment of the Apex Court..." Mr Sarma draws particular attention to para 4 of the judgment in Government of Tamil Nadu and another vs. G.Md.Ammendden and others (1999) 7 SCC 499 in which the Hon'ble Supreme Court had held as follows : "Several contentions have been raised before us but in view of the stand taken now by the appellants, it is unnecessary to examine them. On 11.3.1999, when the matter came up before us, we heard the learned counsel of both sides at length and felt that considering the special features of the case it would be appropriate for the State Government to frame a scheme to absorb the respondents and other employees, who were similarly placed and who have been retrenched. On the commencement of the Census operations, persons who have registered themselves in the employment exchange get jobs in that Department. However, when the project is over, their employment would come to an end and they are retrenched thereby losing both the employment and their position in the queue in the employment exchange. Bearing this aspect in mind, the Government was asked to work out an appropriate scheme" In view of the above, we dispose of this application with a direction to the respondents to consider absorption of

contd..

Notes of the Registry	Date	Order of the Tribunal
<u>7.3.2000</u> Copy of the order of 2.3.2000 has been sent to the D/Sec. for issuing the same to the Advocates of the parties. pg 3/3/2000	2.3.2000	the applicant in a vacancy that will occur for Census Operations of 2000 for which the applicant is entitled to. The respondents shall make appointment immediately after occurrence of the vacancy subject to the fulfilment of the eligibility conditions and in accordance with law. The application is accordingly disposed of. No order as to costs.  Member (J)  Member (A)

Notes of the Registry	Date	Order of the Tribunal



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

(An Application under Section 19 of the Administrative Tribunals Act, 1985).

Original Application No. 82 2000.

Sri K.S.Theimi

VS.

U.O.I. & ORS.

I N D E X.

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4.	Annexure.2	14.
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6.	Annexure.4.	16.
7.	Annexure.5.	17 to 18
8.	Annexure.6.	19.

Filed by. S.Sarma, Advocate.

Registration No.

File No. C:\WS7\K.S

Date.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

X
Filed by
Siddhartha Sarma
Advocate
25/12/2018

(An Application under Section 19 of the Administrative Tribunals Act, 1985).

Original Application No. 82 2000.

BETWEEN

Sri. K.S Theimi,

Vill: Hundung, Ukhrul, Manipur.

Dist: Ukhrul, Manipur.

.....Applicant.

AND

1. Union of India, represented by
the Secretary to the Govt. of India,
Ministry of Home, New Delhi.
2. The Registrar General of India,
2A Manshing Road, New Delhi -110011.
3. The Director of Census Operation, Manipur.
represented by the Dy. Director, Census Operation.

.....Respondents.

DETAILS OF THE APPLICATION

1. Particulars of the orders against which the Application is made.

This application is not made against any particular order but has been directed against the non-consideration of the case of the applicant for his absorption in the post of Hindi Typist now lying vacant under the respondent No-3.

2. Jurisdiction of the Tribunal:

The applicant declares that the subject matter of the instant case is within the jurisdiction of the Hon'ble Tribunal.

3. Limitation:

The applicant further declares that the application is filed within the limitation period prescribed under Section 21 of the

K.S. Theimi

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Administrative Tribunals Act, 1985.

4. Facts of the case:

4.1. That the applicant is a citizen of India and a permanent resident of Manipur and as such he is entitled to all the rights and protections as guaranteed by the Constitution of India and laws framed thereunder. The applicant belongs to the Scheduled Tribe Community and such he is entitled to special consideration as has been described in the Constitution of India in regard to recruitment, absorption etc.

4.2. That the applicant was appointed as L.D.C. in the year 1991 under the 1990 Census Operation, in the Office of the Director Census Operation, Manipur Imphal. He was appointed to the said post of L.D.C. pursuant to a DPC and after following the due processes of recruitment. To that effect the respondent No 3 issued an order vide order No A 12021/3/89-Apptt. dated 26.9.91. It is pertinent to mention here that the applicant was appointed against a substantive vacancy meant for S.T. candidate. Thereafter his service was terminated w.e.f. 31.12.92. All his representations for absorption giving relaxation and taking into account his past service have fallen into deaf ears of the respondents. It is under these circumstances, the applicant has come under the protective hands of this Hon'ble Tribunal with a prayer to consider his case against the available vacancies more particularly, the post he was holding and the posts now has been allowed to the office of the respondents No 3 for 2000 census operation. The applicant also in this application prays for consideration of his case against any vacant Group C post meant for S.T. Candidate.

4.3. That the applicant was first appointed to the post of L.D.C. on adhoc basis w.e.f. 26.9.91 for a period of about six months or until further order, for the purpose of 1991 census

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operation. The said appointment was made pursuant to a DPC held for that purpose and he was asked to appear before the interview/selection Committee and the applicant was given appointment against a substantive vacant post of L.D.C. meant for S.T. candidate. Thereafter his service was extended by orders dated 25.5.92, 25.8.92 and the same was continued till 31.12.92, issued by the respondent No 3. It is pertinent to mention here that prior to his initial appointment he worked under the respondents No 3 for about six months as L.D.C on temporary basis.

Copies of the orders dated 26.9.91, 25.5.92 and 25.8.92 are annexed herewith and marked as ANNEXURE-1,2,3, respectively.

4.4. That the applicant is a S.T. candidate and hence he has got all the required additional qualification to be appointed as L.D.C. apart from his educational qualifications. The applicant has passed the H.S.S.L.C Examination from the D.M. College in the year 1986 which is the prescribed educational qualification for holding the said post L.D.C. or any other Group C posts under the respondents.

The applicant craves leave of this Hon'ble Tribunal to produce all the certificates pertaining to his Educational qualification at the time of hearing of the case.

4.5. That the services of the applicant was illegally terminated by an oral order dated 16.12.92 w,e,f, 28.2.93 vide order No by the respondent No 3.

A copy of the said order dated 16.12.92 is annexed herewith and marked as ANNEXURE-4.

4.6. That the applicant after his such termination had also worked in the office of the respondent No 3 for some specified period with some artificial breaks. However, to that effect the

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respondents did not issue any formal order of appointment. The applicant belongs to S.T. Community and he has got all the required qualification to hold the post of L.D.C. or any other Group-C posts which are presently lying vacant under the respondent No.3. It is pertinent to mention here that the respondents are going to fill up the said vacant posts by the outsiders without first considering the case of the applicant who has got requisite qualification in addition to that past experience as well as capability. In the year 2000 Census operation will start and for that purpose numbers of vacancies will be occurred and the applicant has got reasonable apprehension that his case may not be considered in absence of any order of the Hon'ble Tribunal and hence this O.A. praying for an appropriate direction to the respondents to consider his case against the said vacant posts which are presently lying vacant and going to be occurred for 2000 census operation in view of various guidelines, circulars and decision of the Hon'ble Apex Court as well as this Hon'ble Tribunal.

The applicant craves leave of this Hon'ble Tribunal to refer and rely upon those guidelines, Circulars and decisions of the Hon'ble Apex Court as well as Hon'ble Tribunal.

4.7. That the applicant begs to state that two similarly situated persons like that of the applicant viz. Shri A.S. Stephan and N.G.Makan who were also appointed as Asstt. Compiler by the similar orders of appointment, has approached this Hon'ble Tribunal by way of filing O.A. Nos 24/94 and 60/94 making a grievance against another order of termination dated 31.12.93 of their services. This Hon'ble Tribunal protected their interests by way of passing interim order, more particularly the one dated 22.5.94 on the strength of which the applicants were allowed to continue as Asstt. Compiler on ad-hoc basis. Eventually the

applicant in O.A. No 24/94 has withdrawn the case and the applicant in O.A. No 60/94 succeeded in the case. The said O.A. was disposed of by an order dated 26.8.98 directing the respondents to consider her case for regularisation pursuant to which her service has been regularised by an order dated 23.12.98.

The applicant craves leave of the Hon'ble Tribunal to produce the copies of the interim order dated 20.5.94, Judgment dated 26.8.98 and order of regularisation dated 23.12.98 at the time of hearing of the case.

It is pertinent to mention here that this Hon'ble had also occasions to deal with similar matters (O.A. No 82 of 1999) which was also disposed of in favour of the applicant vide order dated 30.3.99. The applicant craves leave of this Hon'ble Tribunal to produce the said order dated 30.3.99 at the time of hearing of the case.

4.8. That the applicant hails from a very poor family and he belongs to S.T. Community and also passed HSSLC. The entire family members are dependent on his meager income. His financial condition did not permit him to approach this Hon'ble Tribunal at the earliest opportunity when his service was terminated.

4.9. That the Govt. of India has formulated a scheme for absorption and regularisation of the retrenched census employees and the applicant craves leave of this Hon'ble Tribunal to produce the same at the time of hearing of the case. The Hon'ble Apex Court has also stressed the need for absorption of the retrenched census employees on preferential basis by way of relaxing the recruitment rules, and accordingly the applicant being a retrenched census employee is also entitled to the said benefits mentioned in the scheme and the in the Judgment of the Hon'ble Apex Court. It is pertinent to mention here that the

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respondent No 2 has issued an letter dated 26.12.1991 by which emphasis has been made for regularisation of the services of the census employees who were recruited against the 1991 census operation. Again the respondents No 3 has issued another letter by which similar nature of assurances have been made for regularisation of the services of the applicants by granting concession to them.

Copy of the order dated 26.12.91 is annexed herewith and marked as ANNEXURE-5.

4.10. That the applicant submitted numbers of representation to the respondents for consideration of his case but same are yet to yield any result. It is pertinent to mention here that at present the post of L.D.C. that he was holding and some Group C are lying vacant under the respondent No 3 due to the promotion granted to one Sri I Jugin Singh and others to the post of Statistical Asstt. The said vacant post is still lying vacant and the applicant could come to know that at present there is no eligible candidate (departmental and S.T) for the said post of L.D.C. It is also learnt from the reliable sources that within a very short time the said posts will be allotted to some outsiders without first considering the case of the applicant. At the same time the census operation for the year 2000 will be started and for that numbers of posts have been also been allotted to the various offices including the office of the respondent No 3 and hence there is no difficulty for the respondents to absorb the applicant against any of the aforesaid Group-C posts considering his past service. At present there is no S.T. candidate in the Cadre of L.D.C. either on regular or on ad-hoc basis other than Shri Phanithing Khamrang. The respondents have also not maintained the roster for filling up the posts of L.D.C. which is a clear cut violation of the recruitment rules.

A copy of the representation dated 25.8.99 is annexed herewith and marked as Annexure-6.

4.11. That the applicant begs to state the action of the respondents in not considering his case for regular absorption is illegal arbitrary and the entire action is based on certain malafide intention and extraneous consideration.. The applicant further begs to state that his case is required to be considered taking in to consideration of the aforesaid letters dated 26.12.91 . On the other hand some of the similarly situated employees like that of the applicants have already been regularised by the respondents ignoring the case of the applicant.

4.12. That the applicant begs to state that the respondents ought to have considered the case of the applicant at the time of issuing the order of appointment of Smt. Ng Makana similarly situated employees like that of the applicant. It is pertinent to mention here that by the order dated 31.12.93 the services of the many employees like that of the applicant along said Smt. Ng Makan was terminated and the Hon'ble Tribunal while deciding the case of Smt Ng. Makan O.A. No 60/94 have also gave verdict that the said order is illegal and hence the same order now respondents can not sustain in the eye of law and hence same is liable to be set aside and quashed and the service of the applicant is required to be regularised. The applicant when visited the office of the respondents praying for consideration of his case, the respondents have expressed their helplessness to do so in absence of any order from the Hon'ble Tribunal.

4.13. That the applicant begs to state that the post of L.D.C. and some Group-C posts are still lying vacant under the respondents due to the promotion of one Sri I Jogen Singh and others to the post of Statical Asstt vide order dated 28.1.97 and due to coming census operation for the year 2000, under the

R.S.P.

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respondent No 3. On the other hand the applicant is going to be over aged very soon and if he files to get any job within a short time his entire effort will be frustrated and hence he prays for an early disposal of this application.

The applicant craves leave of this Hon'ble Tribunal for a direction to the respondents, to produce the said order dated 28.1.97 at the time of hearing of the case.

4.14. That the applicant begs to state that as stated earlier that there are vacancies occurred due to the promotion of said Sri I Jugen Singh and for coming census operation for the year 2000. The respondent can very well accommodate the applicant on ad hoc basis till the finalisation of the case. It is further stated that the applicant being a qualified person to hold the said post of L.D.C. or any other Group -C posts and in fact his case is required to be considered as per the aforesaid orders mentioned above granting concession. The applicant further submits that it is a fit case for granting an interim order directing the respondents to appoint the applicant to the said post at least on ad hoc basis till finalisation of the case.

5. Grounds for relief with legal provisions

5.1. For that the action of the respondents in not considering the case of the applicant for the post of L.D.C. and granting the same to the juniors and outsiders is illegal, arbitrary and violative of the principles of natural justice and administrative fair play.

5.2. For that the applicant having come through a rigorous process of selection, her service cannot be terminated in the manner as has been done in the case more so when the applicant is an S.T. candidate.

5.3. For that the requisition placed by the respondents to the employment exchange, there is whisper that the post was a

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temporary one or the said appointment will be made on ad-hoc basis. Accordingly, the applicant appeared in the said selection believing the same as a regular selection and now the respondents can not resile back from their promos made out to the applicant.

5.4. For that the applicant having been treated as regular employee for all practical purpose, he can not be subjected to such a termination.

5.5. For that the similarly situated employees like that of the applicants having been continued till date and subsequently regularised in the respective services, there is no earthly reason as to why the case of the applicant can not be considered for regular absorption.

5.6. For that the action of the respondents being violative of Article 14 and 16 of the Constitution of India, same is not sustainable in the eye of law.

5.7. For that there being various schemes as well as office orders for regularisation of the employees like that of the applicant, there is no earthly reason as to why the case of the applicant shall not be considered under the same set of rules.

5.8. For that the applicant having been granted with all the service benefit like that of the regular employee, her service can not be terminated in the manner as has been done in the instant case.

5.9. For that the respondents ought to have considered the case of the applicant along with other similarly situated employees like that applicants more so when the Hon'ble Tribunal granted the relief to one Smt. Ng Mekan whose service is also terminated by the similar order dated 31.12.93.

5.10. For that there being a vacancy the respondent ought to have considered the case of the applicant who is also an experienced candidate.

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5.11. For that in any view of the matter the action of the respondents are not sustainable in the eye of law and hence the same is liable to be set aside and quashed.

The applicant craves leave of the Hon'ble Tribunal to advance more grounds at the time of hearing of the Original Application.

6. Details of remedies exhausted:

The applicant declares that he has exhausted all the departmental remedies and there is no other alternative remedy open to the applicant except by way of filing this application.

7. Matters not previously filed or pending before any other Courts:

The applicant further declares that he has not filed any application, writ petition or suit before any other court, authority and/or any other Bench of Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

8. Relief sought:

Under the facts and circumstances of the case the applicant prays that this application be admitted and notice be issued to the respondents to show cause as to why the relief sought for in this application shall not be granted, call for the records and after hearing the parties on the cause or causes that may be shown and on perusal of the records be pleased to grant the following reliefs :

8.1. To direct the respondents to appoint the applicant in the vacant post of L.D.C. or in any Group C posts occurred due to promotion of one Sri I Jugen Singh and due to coming census operation for the year 2000, taking into account his past service and giving weightage to the case in terms of the various circulars issued in that respect or to appoint him to any vacant post

anticipated or existing.

8.2. Costs of the application.

8.3. Any other relief/reliefs to which the applicant is entitled to under the facts and circumstances of the case and as may be deemed fit and proper.

9. Interim order prayed for:

Pending disposal of this application the applicant prays for an interim order directing the respondents to consider the case of the applicant in the said vacant post of L.D.C. at least on ad hoc basis till disposal of the C.A.

10.

This application has been filed through advocate.

11.. Particulars of the IPO

1.	IPO No.	:	06 456251
2.	Date of Issue.	:	20-2-2000
3.	Issued from	:	G.P.O., Guwahati
4.	Payable at	:	G.P.O., Guwahati.

12. List of enclosures

As stated in the INDEX.

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V E R I F I C A T I O N

I, K.S.Theimi., s/o K.S. Sangrila, aged about 35, years resident of Hundung, Dist:- Ukhrul, Manipur, do hereby solemnly affirm and verify that the statements made in the paragraphs 1,2,3,41-42,47-48,410-414^{5 to 12} and are rue to my knowledge and those made in paragraphs 43-46,49.....are matters of records which I believe to be true and the rests are my humble submissions before the Hon'ble Tribunal and I have not suppressed any material facts of the case.

And I sign this verification on this the 24th day of Feb, 2000.

S I G N A T U R E

K.S. Theimi

No.A.12021/3/89-Apptt.
Government of India
Ministry of Home Affairs
Office of the Director of Census Operations:
Manipur.

Hafiz Hatta Minuthong,
Imphal- 795001.

OFFICE ORDER
Imphal, 26th Sept.'91.

On the recommendation of the DPC in its meeting held on 5th & 6th Sept.'91 Shri K.S. Theimi of Hundung, Ukhrul District, Manipur is hereby appointed as L.D.C. in the scale of pay @Rs.950/- 20-1150-EB-25-1500 on a purely temporary basis upto 29.2.92 from the date of his joining the post or until further orders whichever is earlier. The appointment will however be subject to due verification of his Character/antecedents and certificates in support of his qualifications.

The expenditure involved is Non-Plan and debitable to the head '3454' -Census -Survey and statistics, DI-Census, DI (3) (2) -Abstraction and compilation, DI (3) (2) (1)-Salaries under grant No.42-Census for the year 1991-92.

No. A.12021/3/89 -Apptt.

(A. R. Khan)
Director.

- Copy to:
- 1) Shri K.S.Theimi, Hundung, Ukhrul District, Manipur.
 - 2) The A.O.O/o, the PAO (Census), Government of India, Ministry of Home Affairs, A.G.C.W & M Building, New Delhi-110001.
 - 3) File No.A.11011/6/89-Estt./No.A.12021/1/89-RTO
 - 4) Personal files.
 - 5) The Assis-tant (A/C) with a spare copy.

(A. R. Khan)
Director.

No.A.11011/6/89-Estt.(V)
Government of India
Ministry of Home Affairs
Office of the Director of Census Operations, Manipur,

Minuthong Hafiz Hattia
Imphal-795001

"OFFICE ORDER"
Imphal, the 25th May, 1992

The temporary (ad hoc) appointment of the following Group 'C' employees of this office is hereby extended upto 30.6.1992 or, until further orders whichever is earlier for the posts mentioned against each of them under the same terms and conditions specified in their letter of initial appointment.

Sl. No.	Name of employees	Name of Posts	Initial office orders & date.
1.	Shri Ph.Arunkumar Singh, Geographer		A.12021/3/89-Apptt. dt. 27/12/90
2.	Shri K. Rajen Singh, Jr.Steno.		-do- dt. 5/7/90.
3.	K.R. Phaningthing, L.D.C.		-do-
4.	Md. Habibur Rahman, P.R.		-do- dt. 27/12/90
5.	Md. Abdur Rasheed Khan, Asstt. Compiler		-do-
6.	Shri Stephen,		-do-
7.	Smt. Ng. Makhn,		-do-
8.	Shri Y. Shantikumar Singh, -do-		-do-
9.	" N. Gyaneshore Singh, L.D.C.		A.12011/1/89-(RDO) dt. 3/10/90. A.12021/3/89-Apptt. dt. 11/3/91.
10.	Md. Abdul Kalam, Comp.		-do-
11.	Shri Ak.Hemchandra Sharma, Comp.		-do-
12.	Kr. U. Kamila Devi, Comp.		-do-
13.	Shri, Th. Pasanta Singh, Comp.		-do-
14.	" Z. Lungrel, Comp.		-do-
15.	Md. Hakim Ali, L.D.C.		-do-
16.	Shri R.S. Salim, L.D.C.		-do-
17.	" T. Surajkumar Singh, L.D.C.		-do-
18.	" Sirapam Khanrang, L.D.C.		-do-
19.	" L. Sharat Singh, L.D.C.		-do-
20.	Kr. A. Jamuna Devi, L.D.C.		-do-
21.	Shri O. Indramani Singh, L.D.C.		-do-
22.	Md. Ajmal Khan, Draughtsman		-do-
23.	Shri, Th. Phanangcy Singh, -do-		-do-
24.	Smt. Y.S. Dinah, -do-		-do-
25.	Md. Hasim Khan, -do-		-do-
26.	Shri K.S.Theimeil, L.D.C.		No.A.12021/3/89-Apptt. dt. 26/2/91
27.	Shri A. Gopal Singh, Hindi Typist		A.12021/3/89-Apptt dt. 4/12/91

(A. R. Khan)
Director.

Imphal, 25th May, 1992.

.....2/-

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- 2 -

No. A.11011/K/89-Bett(v),

Copy to:-

- 1) All Concerned
- 2) The Personal files
- 3) The Accounts Officer, O/o, the Pay & Accounts Officer (Census), Government of India, Ministry of Home Affairs, A.G.C.W & M Building, New Delhi-110001.
- 4) The Asstt(A/C) Main & R.T.A.
- 5) Concerned files.

(A. R. Khan)
Director.

No. A.11011/7/89-Estt.(ii)
 Government of India
 Ministry of Home Affairs
 Office of the Director of Census Operations, Manipur.

Minuthong Hafiz Hatta,
 Imphal-795001.

Office Order
 Imphal, 25th Aug. '92

The temporary (ad-hoc) appointment of the following Group 'C' employees of this office is hereby extended upto 31.12.92 or until further orders whichever is earlier for the posts mentioned against each of them under the same terms and conditions specified in their letter of initial appointment,

Sl.No.	Name of employees	Name of posts	Initial office orders and date.
1.	Shri K. Rajen Singh,	Jr. Steno	A.12021/3/89-Aspdt. dated 5/7/90
2.	Smt. Ng. Makhan,	Asstt. Compiler	dated 27.12.90
3.	Shri Y. Shantikumar Singh,	-do-	dated 27.12.90
4.	Shri Th. Basanta Singh,	Computer	-do- dt.12.9.91
5.	Shri Z. Lungrei,	-do-	-do-
6.	Shri O. Indramani Singh,	L.D.C.	-do- -do-
7.	Shri K. Inami,	L.D.C.	-do- dt.26.9.91

(A. R. Khan)
 Director.

Imphal, 25th August, 1992.

No. A.11011/7/89-Estt.(II),
 Copy to: (1) All concerned

- 2) Personal files.
- 3) The Accounts Officer,
 D/O, P & O (Census), Govt. of India,
 Ministry of Home Affairs, A.G.C.W & M Building,
 New Delhi-110001.
- 4) The Asstt. (A/C) Main & R.T.O.
- 5) Concerned file.

(A. R. Khan)
 Director.

No.A.12011/1/89-PRO(91) (II)
Government of India
Ministry of Home Affairs
Office of the Director of Census Operations:
Imphal.

Minthong Hatis Hatis
Imphal, 795001.

Imphal, 16th Dec '92.

In pursuance of the term of appointment and on the expiry of one month's notice served to them the services of the following employees of this office are hereby terminated w.e.f. 31.12.92 (A.N.).

1. Shri K. Rajen Singh, Jr. stenographer
2. Shri Salim Khan, L.D.C.
3. Shri T. Suraj Kumar Singh, L.D.C.
4. Shri T. Suraj Kumar Singh, L.D.C.
5. Shri D. Bharat Singh, L.D.C.
6. Shri A. Jamuna Devi, L.D.C.
7. Shri O. Indramani Singh, L.D.C.
8. Shri K.S. Theimi, L.D.C.
9. Shri K. Abem, Peon/Chaudhary.
10. Shri H. Ratan Singh, Peon.

(A. K. Khatun)
DIRECTOR.

No. A.12011/1/89-PRO(91) (II), Imphal, 16th December '92
Copy to:

- 1) All concerned.
- 2) The Pay & Accounts Officer,
O/o, the PAO(C), Govt. of India,
Ministry of Home Affairs,
A.G.C.M. & M. Building,
New Delhi-110001.
- 3) The Deputy Director Main/PRO
- 4) The personal files.
- 5) The Asstt. (a/c) Main & R.T.O.
- 6) Concerned file.

(A. K. Khatun)
DIRECTOR.

D.O.No.30/5/DI-RC(Ad.II)

Telegram: "REGUENLIND"

A.R. NANDA

गृह विभाग

१५ दिनांक

गृह विभाग के महासचिव, नई दिल्ली-110011

24 दिनांक १५, नई दिल्ली-110011

Government of India

Ministry of Home Affairs

Registrar General & Census Commissioner, India

2A, Mansingh Road, New Delhi-110011

December 26, 1991

You are aware that a large number of persons have been appointed against short-term group 'C' posts created for a year or so, for tabulation and processing of data collected in the 1991 Census field operations. For compilation of Primary Census Abstract based on the 1991 Census, about 160 Regional Tabulation Offices (RTOs) have been set up throughout the country. In those offices about 44,000 Supervisors/Checkers/Compilers/Coders have been employed on consolidated salary of Rs.1200/-, Rs.1050/- and Rs.900/- per month respectively. In addition to the consolidated salary staff, some other group 'C' and 'D' staff in regular pay scales was also recruited for handling the administrative and other work in the RTOs. On completion of the processing of the census data, these offices will be wound up and the entire staff will have to be retrenched in 1992.

2. The Primary Census Abstract (PCA) work will start getting completed from February, 1992, onwards and it will be over in all the States/Union Territories within the next 6 months. As a result, the RTOs would be wound up and all the temporary Group 'C' and 'D' employees - whether on consolidated salary or otherwise - will have to be retrenched. You will appreciate that this mass retrenchment is bound to lead to a human problem of grave magnitude. As had been done at the time of earlier censuses, it would be just and equitable that if the 1991 Census retrenched employees also are given relaxation/dispensation in the matter of employment. At the time of the 1981 Census, you had provided the following concessions for the retrenched Census employees:-

- (1) Retrenched census employees who had put in more than 6 months service were treated as discharged Central Government (Census) employees and were entitled to priority III for the purpose of getting alternative jobs through Employment Exchanges;
- (II) Such of the employees as had rendered service less than 6 months were allowed to retain their original seniority of registration on production of the discharge certificate at the Employment Exchange within 90 days from the date of discharge;

(iii) Instructions were issued by the Directorate General of Employment & Training to all the Employment Exchanges in the country for giving priority-III to such of the retrenched census employees who had rendered more than 6 months' continuous service in the Census organisation.

In this connection, a copy each of the following communications from your office, is enclosed for your ready reference

- (a) U.O. letter No.DGET-16(21)/01-EE-1 dated 30.11.01; } To the
(b) U.O. letter No.DGET-16(21)/01-EE-1 dated 27.2.02; and } then
RCI
(c) Letter No.DGET-16(21)/01-EE-1 dated 27.2.02 from your office to all the State Directors (dealing with Employment Exchanges.)
(d) Letter No.DGET-16(21)/01-EE-1 dated 24.5.03 from your office to Director, Employment Exchange in all States/Union Territories.

I shall be grateful, if you kindly extend the same assistance/relaxations in favour of the employees who would be retrenched shortly on winding up of the RTOs opened in connection with the 1991 Census. I am informing all the Directors of Census Operations to advise the concerned employees, on their being discharged from the Census office to report to the Employment Exchange for further assistance/help in the matter.

Yours sincerely,

(A.R. Nanda)

Shri Jagdish Joshi,
Director General of Employment & Training,
Ministry of Labour,
New Delhi

Encl: As above

26
ANNEXURE-5.

To,

The Deputy Director,

Census Operations, Manipur,

Subject. :- Request for appointment as L.D.C or any Gr-C Post.

Sir,

I have the honour to state that many posts of L.D.C. is lying vacant in this Department and now there is no S.T. candidate other than Sri Phaningthing Khamarang in the Dept.

In this connection may I earnestly pray you to appoint me as L.D.C. against the clear vacant post for I had been in service (L.D.C.) in your Department from 26.9.91 to 31.12.92 since I am the only bread earner of my family.

It is therefore, requested kindly to look into the matter and consider my humble prayer without delay on humanitarian ground.

Yours faithfully

Imphal

K.S.Theimi.

25.8.99.

Ex L.D.C.

Census Operation, Manipur.